

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO.326 of 2017 IN
DFR NO. 1272 of 2017**

Dated: 3rd May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Tata Power Delhi Distribution Limited ... Appellant(s)
Vs.
Jhajjar Power Limited & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Alok Shankar

ORDER

**IA NO.326 of 2017
(Appl. for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in the application, list the matter on **08.05.2017**, subject to curing the defects. Application is disposed of.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt